RAJYA SABHA

Tuesday, the 15th September, 1964/ the 24th Bhadra, 1886 (Saka)

The House met at eleven of the clock, Mr. Chairman in the Chair.

ORAL ANSWERS TO QUESTIONS

बानों में सुरक्षा सम्बन्धी राष्ट्रीय परिषद्

*१७६ भी भगवत नारायण भागंव : वया अभ तथा सेवानियोजन मंत्री यह बताने की कृषा करेंगे कि जुलाई, 1964 में खानों में मुख्या सम्बन्धी जो राष्ट्रीय परिषद् स्थापित की गई थी उसने अब तक क्या क्या मुख्य कार्य किये हैं?

†[NATIONAL COUNCIL FOR SAFETY IN MINES

"179. SHRI B. N. BHARGAVA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state the main jobs so far executed by the National Council for Safety in Mines which was set up in July, 1963?]

श्रम तथा सेवानियोजन मंत्रालय में उपअंत्री (श्री रतनलाल किशोरीलाल माल-श्रीय): परिषद् के कार्यों पर एक टिप्पणी सदन की मेख पर प्रस्तुत हैं।

राष्ट्रीय इतान सुरक्ता परिषद् के कार्यों पर टिप्पनी

१. पिट-सुरक्षा समिति का निर्माण.— परिषद् ने अपने निर्माण काल से कानों में काम करने वाले कामगरों में काम करने के सुरक्षा उपायों और उन द्वारा अपनाये जाने वाले सुरक्षा उपायों के बारे में चेतना पैदा करने के निए बानों में पिट सुरक्षा समितियों को गठित, पुनंत्र कित और पुनर्कज्जी बित करने के लिए आवश्यक कदम उठाये हैं भौर उठा रही है। 31 जनवरी, 1964 तक 95 कोयला खानों और 59 गैर-कोयला खानों में सुरक्षा परिषद् का निर्माण हो चुका खा।

२. सुरक्षा सप्ताह.---राष्ट्रीय बान सुरक्षा परिषद के निर्देशन तथा पर्यवेक्षण में (1) रामगढ-गिरीडीह-बोकारो-करनपूरा खान क्षेत्रों, (2) चांदा-कामती कोयला क्षेत्रों, (3) सिगंरैनी कोयला क्षेत्रों, (4) पेंच वैजी कोयला क्षेत्रों, (5) नैलौर ग्रञ्जक खान क्षेत्रों, (6) प्रजमेर प्रभक खान क्षेत्रों, (7) कोरबा-कोरिया-जोहिला- ब्रहार कोयला क्षेत्रों, (8) झरिया ग्रीर रानीगजं कोयला क्षेत्रों, (6) कोदरमा ग्रम्नक खान क्षेत्रों ग्रीर (10) तालचर कोयला क्षेत्रों में ऋमश: 14 श्रमतुबर से 20 धमतुबर, 1963; 4 नवम्बर से 10 नवम्बर, 1963; 18 नवम्बर से 24 नवम्बर, 1963: 2 दिसम्बर से 8 दिसम्बर, 1963 ; 23 दिसम्बर से 29 दिसम्बर, 1963; 27 जनवरी से 2 फरवरी, 1964; 16 फरवरी से 23 फरवरी, 1964; 16 मार्च से 22 मार्च, 1964, 30 मार्च से 5 अप्रैल, 1964 भीर 13 भन्नैल से 19 भन्नेल, 1964 तक सुरक्षा सप्ताह मनाए बए । 1964 वर्ष के दौरान देश के विभिन्न कोयला क्षेत्रों में सुरक्षा सप्ताह मनाने के भौर कार्यक्रम तैयार कर लिये गये हैं।

३. खान कर्मचारियों के लिए नवीकर कक्षाएं ग्रीर उन द्वारा ग्रन्थ खानों का भ्रमण करने के लिये व्यवस्था.—स्थान सम्वातन ग्रिधकारियों के काम में सहायता देने तथा खानों में सम्बातन नियंत्रण के महत्व को जानने के लिए उनकी सहायता करने के लिए राष्ट्रीय खान सुरक्षा परिषद् ने 3 ग्रगस्त से 8 ग्रगस्त, 1964 तक खान सम्बातन ग्रिधकारियों के नवीकर प्रशिक्षण के लिए एक सैमिनार का ग्रायोजन किया। खान सुरक्षा ग्रिधकारियों के नवीकर प्रशिक्षण के लिए इसी प्रकार के एक ग्रीर सैमिनार का ग्रायोजन भी 24 ग्रगस्त से 29 ग्रगस्त, 1964 तक किया गया है।

^{†[]}English translation.

४. सुरक्षा पोस्टर, लघू पत्रिकाएं ग्रादि— सुरक्षा सप्ताह समारोहों के दौरान भाग लेने बानी और भाग न लेने वाली खानों के बीच वितरण के लिए परिषद् द्वारा ग्राठ प्रकार के 29,000 सुरक्षा पोस्टर छापे गये थे।

खानों में सुरक्षा नारों सम्बन्धी 9,136 बिल्ल, सुरक्षा विषयों पर संदेश सम्बन्धी 10,000 पर्चे, सुरक्षा सप्ताहों के दौरान ली जाने वाली "शपय" की 2,000 प्रतियां और कोयला खानों में गम्भीर चोटों की मासिक दुर्षटनाम्नों सम्बन्धी लेखा चित्र की 400 प्रतियां बांटी गईं।

निम्नलिखित सुरक्षा लघु पत्रिकाएं, जो परिषद् द्वारा तैयार की गई हैं, बांटी जा रही हैं:-

- सरदारों/मैटों के लिए निर्देशन टिप्पणी।
- खानों मैं काम करने वाले व्यक्तियों के लिए सलाइ।
- कोट फाइररों के लिए सामान्य निर्देशन।

इन लघु पित्रकायों का विभिन्न क्षेत्रीय भाषायों में रूपांन्तर प्राप्त करने के लिए कार्रवाई की जा रही है।

५. सुरक्षा फिल्में आदि.—सुरक्षा फिल्में, फिल्म पिट्ट्यां, स्लाइट्स आदि बनाने के लिए पिरखद् ने एक योजना तैयार कर ली है। इस सम्बन्ध में कुछ फुटमान तैयार किया गया है लेकिन सुरक्षा सप्ताह समारोहों के दौरान प्रचार कार्य की सहायता के लिए मुख्य खान निरीक्षक के कार्यालय की सुरक्षा फिल्मों को खानों में बांटा गया। पिरखद् ने सुरक्षा गान रिकार्ड करने की व्यवस्था भी की है और आणा है कि इस प्रकार के दो रिकार्ड खानों को विक्री अथवा वितरण के लिए शीझ ही जारी किये जायेंगे।

६. सुरक्षा बुलाटन.—राष्ट्राय पारषद् न खानों में सुरक्षा के लिए मुख्य खान निरीक्षक द्वारा तैयार की गई "खानों में सुरक्षा" सम्बन्धी टिप्पणी को पुस्तिका के रूप में प्रकाशित और जारी किया है। इसमें एक सामान्य रूप रेखा दी गई है जिससे यह पता चलता है कि खान में कितनी तेजी से परिस्थितियां बदल सकती हैं और बदलती हैं और किस प्रकार प्राकृतिक और मानवीय तत्व खानों में सुरक्षा की समस्या पर प्रभाव डालते हैं।

परिषद् सामयिक सुरक्षा बुलेटिन जारी करने के लिए भी बावश्यक कदम उठा रही है।

- ७. सुरक्षा पोस्टर धौर सुरक्षा नारा प्रतियोगिता धादि.—खान सुरक्षा पोस्टर वार्षिक प्रतियोगिता करने के लिए एक योजना तैयार की जा रही है। सुरक्षा सप्ताहों में (क) सर्वोत्तम सुरक्षा पोस्टर धौर (ख) सर्वोत्तम सुरक्षा नारे के लिए इनाम दिये गये।
- द्र. प्राथमिक उपचार प्रतियोगिता.— परिषद् ने झरिया—रानीगंज कोयला खानों में प्राथमिक उपचार प्रतियोगितायें करने के लिए एक योजना तैयार की हैं। इन प्रतियोगिताओं की नवम्बर, 1964 में होने की श्राशा है।
- १.सुरक्षा पंचाट.— सुरक्षा सप्ताह समा— रोहों के दौरान खानों के पर्यवक्षण प्रधिकारियों तथा व्यक्तिगत कामगरों को खानों में सुरक्षा के सुधार में सहायता करने ग्रौर खनिकों में सुरक्षा सम्बन्धी चेतना जागृत करने के लिए सुरक्षा गंचाट—वस्तुओं के रूप में ग्रौर नकद मंजूर किए गए ।
- ५०. सुरक्षा बोनस की भ्रदायगी.—सुरक्षा भ्रान्दोलन को बढ़ाने भीर खान कर्मचारियों में सुरक्षा चेतना की तीव्रत्तम भावना जागृत करने के लिए(i) मैससं एन्ड् रूयूल एन्ड कम्पनी लि०, (ii) मैससं मैक नील एन्ड बेरी लि०, (iii) मैससं लोदना कोलियरी कम्पनी (1920) लि०, (iv) मैससं टाटा भ्रायरन एन्ड स्टील

कम्पनी लि॰, (v) मैसर्स ईस्ट इंडिया कोल कम्पनी लि०, (vi) मैसर्स बर्ड एन्ड कम्पनी लि॰, (Vii) मैसर्स शाह वैलेस एन्ड कम्पनी लि० ग्रादि सात बड़ी बड़ी कम्पनियों के मुख्य खान इजीनियरों से ग्रपनी खानों में "सुरक्षा खान योजना" चाल् करने के लिए प्रार्थना की गई थी। मैसर्स टाटा श्राईरन एन्ड स्टील कम्पनी लि०, मैसर्स लोदना कालियरी कुम्पनी (1920) लि॰ से उत्तर प्राप्त हो चुके हैं। इन्होंने धपने खान कर्मचारियों को नकद इनाम, योग्यता प्रमाण-पत्र ग्रौर वेतन वृद्धि के रूप में प्रोत्साहन देने के लिए योजना चाल् कर दी है।

११. सामान्य टिप्पणी.-इस योजना के उद्देश्यों की पूर्ति के लिए परिषद् की मुख्य खान-निरोक्षक ग्रीर उसके ग्रधिकारियों, विभिन्न क्षेत्रों के खान प्रबन्धों और पर्यवेक्षण अधिकारियों, खानों के कामगरों ग्रौर विभिन्न मजदूर संघों के प्रतिनिधियों का पूरा-पृरा सहयोग प्राप्त हो रहा है।

†[THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND PLOYMENT (SHRI RATANLAL KISHO-RILAL MALVIYA): A note on the activities of the Council is laid on the Table of the House.

NOTE ON THE ACTIVITIES OF THE NATIO-NAL COUNCIL FOR SAFETY IN MINES

- 1. Formation the constitution, were formed in 95 coal committees mines and E>9 non-coal mines upto 31st January 1964.
- weeks 2. Safety Weeks.—Safety under the guidanc and supervision of

- [15 SEP. 196*] the National Council for Safety in Mines, were observed at (1) Ramgarh-Giridih-Bokaro-Karampura Coalfields,
 - (2) Chandra-Kamtee Coalfields, Coalfields, (3) Singareni (4)Pench valley Coalfields Nellore Mica Mining Areas, Ajmer Mica Mining Korba-Korea-Johil-Areas, la-Burhar Coalfields, Jharia (8) (9)and Ranigani Coalfields, Kodar-Mica Mining Area, (10)Talcher ma Coal-fields on the 14th October to 20th October, 1963; 4th November to 10th November 1963; 18th November to 24th November, 1963; 8th December to December, 1963; 23rd 29th December 1963; 27th to January 2nd February 1964; 16th February to February; 23rd 1964; 16th March to 1964; 30th March 22nd March, to 5th 1964: April to 19th April, and 13th programmes for April, 1964. Further celebration of Safety weeks in various mining areas in the country during the year 1964 have been already
 - 3. Refresher classes for mine officials and arrangements for their visits to other mines.— With a view to assist the mine ventilation officers, in the performance of their duties and also to help them in better appreciating the importance of ventilation control in mines, the National Council for Safety in Mines arranged a seminar for Refresher training of the Mine ventilation officers from 3rd August to 8th August, 1964. A similar seminar ifor Refresher training for Mine Safety Officers has also been organised from 24th August to 29th August 1964.

drawn up.

- 4. Safety Posters, tracts etc.—Twenty-nine of Pit-Safety Com thousand safety posters of eight different types were mittee.— Since its formation the Council printed by the Council for distribution amongst has taken and is taking necessary steps for participating and non-participating mines during the re-constitution, and safety week celebrations.
- revival of Pit-safety committees in mines 9136 Badges containing safety slogans, 10,000 to create a consciousness among the Hand-bills containing messages on safety matters, mine-workers about the safe methods of 2,000 copies of "Pledge" to be taken during safety working and safety measures to be adopted by them. Pit-safety

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graph depicting monthly incidence of \ serious injuries in coal mines | were distributed in the Mines.

The following safety tracts prepared and printed by the Council are being distributed.

- 1. Notes for the guidance of Sirdars/Mates.
- 2. Advice to persons working in mines,
- 3. General guidance to shot-flrers. Steps are also being taken to get these tracts translated m different Regional languages.
- 5. Safety films etc.—The Council has already drawn up a scheme for preparation of safety Alms, film strips, slides etc. Certain footage has been already exposed for the purpose. However, during safety weeks celebrations, safety films belonging to the office of the Chief Inspector of Mines were distributed amongst the mines to assist Publicity and propaganda work. The Council has also arranged for the recording of safety songs and it is expected that two such records will be produced shortly for distribution or sale to mines.
- 6. Safety Bulletin.—A note on "Safety in Mines" prepared by the Chief Inspector of Mines has been printed and issued by the National Council for safety in Mines in Booklet form. This gives a general idea of how fast the conditions in a mine can and do change and that factors physical as well as human, affect the problem of safety in Mines.

The Council is also taking necessary steps for the issue of periodical safety Bulletins.

- 7. Safety Poster and safety slogan competition etc.—A scheme is being drawn up to hold an Annual Mines Safety poster competition. During Safety Weeks, prizes were awarded for (a) the best safety poster and (b) the best safety slogan.
- 8. First-Aid Competition.—The Council has already drawn up a

scheme for holding First-Ad Competitions in Jharia-Raniganj Coal-fields. These competitions are expected to be held by November 1964.

- 9. Safety Awards.—During the Safety weeks celebrations safety awards in kind and in cash were gran ted to mine supervisory officials and individual workers for helping to im prove safety in mines and safety consciousness among miners.
- 10. Payment of Safety Bonus.—In order to further the safety drive and instil into the mining staff a stronger sense of safety consciousness, the Chief Mining Engineers of seven big companies viz. (i) M/s. Andrew Yule & Co. Ltd., (ii) M/s. Me Neli & Barry Ltd., (iii) M/s. Lodna Colliery Co. (1920) Ltd., (iv) M|s Tata Iron & Steel Co. Ltd., (v) M/s. East India Coal Co., Ltd. (vi) M/s. Bird & Co., Ltd., (vii) M/s. Shaw Wallace & Co., Ltd. were requested to introduce a "Safety Bonus Scheme" at their mines Replies have since been received from the CMEs of M/s. Tata Iron & Steel Co., Ltd., M|s. Cc. Neil & Berry Ltd., and M|s. Lodna Colliery Co. (1920) Ltd., who have introduced the scheme for giving incentive in the form of cash prizes, certificates of merits and increments to their mining staff.
- 11. General remarks.—The Council is getting whole-hearted support from the Chief Inspector of Mines and his officers, minemanagements and supervisory officials, mineworkers and various Labour Union representatives of different zones to fulfil its objects.

श्री भगवत नारायण भागंव: क्या मान-नीय मंत्री महोदय यह बताने की कृपा करेंगे कि कौंसिल ने कोई नये साइंटिफिक मेथड्स भी निकाले हैं जिनके द्वारा खानों में सुरक्षा सम्पादित हो सके ?

श्री रतनलाल किशोरीलाल मालवीय : जो नये नये मिवष्कार होते जा रहे हैं उनको खदानों में इंद्रोड्यूल करने की कोशिश की जाती है। श्री भगवत नारायण भागव : वही तो मैंने पूछा है कि क्या क्या ऐसे नये साइंटिफिक मेथड्स उन्होंने निकाले हैं या बहां निकले हैं ?

श्री रतनलाल किशोरीलाल भालवीय:
मार्डानंग में नई-नई मशीनें इस्तेमाल की जाती
हैं, नई मशीनों से जो खतरे हो सकते हैं उन
से बचाने की कोशिश की जाती है थौर खदानों
के अन्दर जो मजदूर काम करते हैं—लोडर
हैं, ड्रिलर हैं, माइनसं हैं, उनको यह सिखाया
जाता है कि अपनी रक्षा किस तरह से करें,
खदान अगर गिरे या अगर कोई दूसरी स्थिति
पैदा हो जाय तो किस तरह से काम करना
चादिये जिससे कि वे खतरे से बाहर रह
सकें।

श्री भगवत नारायण भागंव : इस में कहा गया है कि सुरक्षा आन्दोलन को बढ़ाते और खान कर्मचारियों में सुरक्षा चेतना की तीव्रतम भावना जागृत करने के लिये सात बड़ी बड़ी कम्पनियों के मुख्य खान इंजी-नियरों से अपनी खानों में "सुरक्षा खान योजना" चालू करने के लिये प्रार्थना की गई थी। और इससे यह भी मालूम होता है कि इन सात कम्पनियों में केवल दो कम्पनियों ने इस काम के लिये अपनी स्वीकृति दी है। तो मैं यह जानना चाहता हूं कि दूसरी कम्पनियों के सम्बन्ध में सरकार क्या कार्यवाही कर रही है?

श्री रतनलाल किशोरीलाल मालबीय : कोशिश जारी है। सात कम्पनियों से तो शुरू किया जायगा, फिर तो ५०० खदानें हैं श्रौर कोशिश की जायगी कि सब में यह सुरक्षा की योजना लागू हो सके।

श्री राम सहाय: धनवाद में जो झरिया की खान है वहां पर ग्राग लगी हुई है ग्रौर उसके पास में दूसरी खानें हैं, तो उनकी सुरक्षा के लिये किस प्रकार से प्रबन्ध किया गया है ? श्री रतनलाल किशोरीलाल मालवीय : जिन खदानों में आग लगी होती है उनके आसपास जो श्रीर खदानों होती हैं उनका तो प्रोटेक्शन होता ही है और आग को खदानों तक जाने नहीं विया जाता । ऐसा भी होता है कि खदान के एक हिस्से में आग लगी हुई होती है और दूसरे हिस्से में काम होता रहता है श्रीर उसके लिये वैरियर्स बना दिये जाते हैं जिस से आग को दूसरी तरफ नहीं आने दिया जाता ।

SHRI D. THENGARI: How many employers were proceeded against for violation of the Safety Rules during the year 1963?

SHRI RATANLAL KISHORILAL MALVIYA: I want notice.

श्री विमल्लु पर मन्नालालजी चौरड़िया: स्या श्रीमान यह बतायेंगे कि इन सब मेजसं को लेने के बावजूद भी दुर्घटनाएं बढ़ती जा रही हैं तो इसके लिये कोई और इफेबिटव कदम उठाया जा सके इस के नारे में कोई विचार चल रहा हैं ?

श्री रतनलाल किशोरीलाल नालवीय: मैं माननीय सदस्य को यह बताना चाहंगा कि ये दुर्घटनाए पिछले सालों के मुकाबिले में कम होती चली जा रही हैं, यद्यपि कोयले का प्रोडक्शन ज्यादा बढ़ता चला जा रहा है तो भी दुर्घटनायें कम होती चली जा रही हैं। तीन साल से जब से यह सेफ्टी-वीक शरू हथा है तब से इसका असर धौर भी हथा है। जो दर्षटनायें कम होती चली जा रही हैं उसका एक सबब यह भी है। वैसे खदान उद्योग में दुर्घंटनायों को रोकना मश्किल ह । दुनिया में कोई ऐसा देश नहीं है जहां खदानों में दुर्घटनायें न होती हों, मगर मुझे यह कहते हुए प्रसन्नता होती है कि हिन्दुस्तान में बड़े बढ़े देशों के मकाविले में, अमेरिका या भौर दसरे देशों के मकाबिले में भी कम दूर्घटनायें होती हैं।

SHRI SITARAM JAIPURIA: May I know, Sir, if it is a fact that the various decisions and recommendations made by the National Council for Safety in Mines had been found unsuitable by them and they had to revise their decisions later on, and if this had the effect of increasing the cost of production of coal?

SHRI RATANLAL KISHORILAL MALVIYA: No, this does not have any effect on the cost of coal, because this scheme is being financed by the Coal Mines Welfare Fund and the Mica Mines Welfare Fund.

SHRI SITARAM JAIPURIA; This does not answer my question.

SHRI D. THENGARI: What is the amount of compensation paid to workers on this score during the year 1963?

SHRI RATANLAL KISHORILAL MALVIYA; Notice is required.

SHRI D. SANJIVAYYA: That is a separate question; if it is a question of accidents and the number of people involved, and the compensation paid, it is a different question. Today we are considering the question relating to the activities of the Safety Council. It is not a Governmental body; it is a registered body; of course Government is actively helping them.

INDIA'S SUPPORT TO BOLIVIA FOR AN OUTLET ON THE CHILEAN COAST

- ♦180. SHRI A. D. MANI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:
- (a) whether it is a fact that a newsitem was published in the Bolivian press in May last to the effect that India has supported that country's demand for an outlet on the Chilean coast; and
- (b) if the news was not correct, how such a report was published in Bolivia?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DINESH SINGH); (a) Yes Sir. This news-item was incorrectly based on a letter written on behalf of the Government of India to the Permanent Representative of Bolivia by the Commonwealth Secretary, who was a member of the Indian Delegation to the United Nations during the Security Council debate on Kashmir, in May last.

(b) In this letter no reference was made lo the Bolivia-Chile dispute. stated that was only the Gov of India viewed ernment problem of Landlocked countries with The Bolivian newssympathy. papers wrongly interpreted this as India's support to Bolivia's demand for outlet through the Chilean Coast The position has been clarified by the Ministry of External Affairs in New Delhi and in the Capitals of Bolivia and Chile, Lapaz and Santiago.

SHRI A. D. MANI: Did Mr. Jha, who addressed the letter concerned, make a reference of the matter to the Government of India, or did he answer the letter on his own initiative?

SHRI DINESH SINGH: Sir, as I mentioned, there was nothing in the letter that referred to the dispute. It only referred to the sympathy of the Government of India, which was the same in the case of all the countries which are landlocked and so it was not necessary to make a specific reference, because he was aware of our policy.

SHRI A. D. MANI: Is it the Government's policy to encourage the territorial claims of one country, which is landlocked against another country which stands in the way of its access to the sea?

SHRI DINESH SINGH: A_s I mentioned just now, we have not referred to the dispute or claims. It is the same sympathy we have for any landlocked country which wants some kind of facility for getting goods into that country.

SHRI ARJUN ARORA: Ma_v I know if the Government of India's concern for the landlocked countries is applicable to all countries alike, or is it a special favour to this particular country?

Oral Answers

SHRI DINESH SINGH: It is not a question of Government of India's concern; it is only Government of India's sympathy for all tht countries which are landlocked.

SHRI I. K. GUJRAL: Inview of the fact that the Government did not particularly sympathise with Bolvia in its quarrel with Chile, on ;his problem, did the Government contradict this in the press in their local language or in English?

SHRI DINESH SINGH: It was not contradicted in the press, nor was it necessary; the position was explained in the two capitals which were concerned.

भारत में बनी फिल्में

*१६९, भी विमलकुमार मन्नालालजी भीरद्विया : क्या सूचना तथा प्रसारण मत्री यह बताने की कृपा करेगी कि १६६३-६४ के वर्ष में भारत में प्रत्येक भाषा में कितनी कितनी फिल्में बनी ?

f [FILMS PRODUCED IN INDIA

•181. SHRI V. M. CHORDIA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state the number of films produced in each language in India during the year 1963-64?]

The DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (Shri C. R. Pattabhi Raman): There i_s no control on the production of films in India. It is, therefore, not possible to state the exact number of films produced in a particular year. However, a language-wise statement of the films certified

t[I English translation.

for public exhibition by the Central Board of Film Censors during the year 1963-64 under the Cinematograph Act, 1952, is laid on the Table of the House.

to Questions

STATEMENT

| Language | | | No, of feature Films certified | No, of short Films certified |
|------------|------|---------------|---|---------------------------------------|
| English . | | - | . 2 | 318 |
| Hindi . | • | | 89 | 214 |
| Urdu . | | | 7 | 13 |
| Rajasthani | | | 5 | |
| Punjabi | • | ٠ | 4 | 4 |
| Вћојригі | | • | 5 | 2 |
| Gujarati | | | 4 | 27 |
| Marathi. | • | | 17 | 82 |
| Konkani | | • | 1 | |
| Bengali . | | | 37 | 55 |
| Oriya . | | | 2 | 13 |
| Assamese | | • | 2 | ŧ |
| Tamil . | | | 53 | 45 |
| Telugu . | | | 47 | 8 |
| Kannada | | | 22 | 7 |
| Malayalam | | | 14 | 3 |
| Silent . | • | | | 8 |
| To | TAI. | | 311 | 806 |

†[सुबना सथा प्रसारण मंत्रालय में उप-मंत्री (भी सि॰ धार॰ पट्टाभिरामन्) : भारत में फिल्में बनाने पर कोई पाबन्दी नहीं है। इसलिए यह बताना मुमकिन नहीं है कि किसी खास साल में ठीन किननी फिल्में बनाई गई। फिर भी सभा की मेज पर एक ऐसा विवरण रखा जा रहा है जिसमें यह बताया गया है कि सिनेमा धीयनियम, १९६२ के धन्तर्गत १९६३-६४ में केन्द्रीय फिल्म सेसर बोर्ड ने किन किन भाषाओं की किननी फिल्में गार्बजनिक प्रदर्शन के लिए प्रमाणित की।

f[] Hindi translation.

Oral Answers

| • | _ | | _ |
|----|---|---|---|
| 14 | а | 7 | म |

| भाषा | प्रमाणित फ़ीचर | प्रमाणित संक्षिप्त | |
|--------------------|--------------------|--------------------|--|
| | फ़िल्मों की संख्या | फ़िल्मों की संख्या | |
| धंग्रेजी | ٠ <u>٠</u> | ₹१= | |
| हिन्दी | 3# | २१४ | |
| उद् | ৬ | 3 \$ | |
| रा ज स्थानी | . ሂ | | |
| पंजाबी | ¥ | Y | |
| भोजपुरी | ¥ | · ₹ | |
| गुजराती | 8 | २७ | |
| मराठी | १७ | द् | |
| कोंकणी | ? | | |
| बंगला | ₹ 9 | · XX | |
| उ ड़िया | २ | . १३ | |
| श्रसंमदा | ₹ . | 8 | |
| हा मिल | χą | ४४ | |
| तेलुगु | ४७ | দ | |
| कन्नड | २२ | v | |
| मलयालम | 68 | ą | |
| मूक | | 5 | |
| · . | गोड़ ३११ | · | |

भी विमलकुमार मञ्चालालजी चौरड्याः क्या श्रीमान यह बतलायेंगे कि इनमें से कितनी फिल्म्स श्रपने शासन द्वारा तैयार की गई हैं जो टेबिल पर यादी रखी गई हैं उनमें से ?

SHRI C. R. PATTABHI RAMAN: I am unable to say how many were produced by the Government because, as the hon. Member is aware, the Central Board of Film Censors only certifies the films. These are produced in the States. The production of films and everything connected with the

film industry are matters for the States, are State subjects, but I can give the figures. The Indian films which were certified as 'Universal' were 1108, including feature films of 311. Foreign films certified were 1541 and they include shorts which are about 806.

to Questions

श्री विमलकुमार मन्नालालजी चौरड़िया : क्या श्रीमान यह बतलायेंगे कि एक श्रोर तो हिन्दी के बारे में बड़ा प्रचार किया जा रहा है और दूसरी ग्रोर हमारे यहां पर ग्रंग्रेजी की ३१८ संक्षिप्त फिल्में हिन्दी की २१४ फिल्में हुई, यह ।हिन्दी के प्रति उपेक्षा है या क्या है, इस की कम फिल्म्स होने का क्या कारण है ?

SHRI C. R. PATTABHI RAMAN: The films produced in India, so far as I can see, are mostly in Hindi, and the films from abroad are English films and even feature films and documentaries are also dubbed in India along with English.

श्री विमलकुमार मन्नालालजी चौरडिया: क्या श्रीमान यह बताने का कष्ट करेंगे कि ग्रासाम के क्षेत्र में जहां पर विशेष प्रचार की श्रावश्यकता है वहां पर संक्षिप्त फिल्म की सँख्या केवल १ है ग्रौर फीचर फिल्में ग्रसमिया भाषा में केवल दो है, ऐसी स्थिति में उस क्षेत्र में हमारा ठीक तरह से प्रचार हो सके, हम वहां के लोगों को आकषित कर सकें इस के लिये ग्रसमिया भाषा में विशेष फिल्में तैयार करने के बारे में क्या शासन कुछ विचार कर रहा है ?

SHRI C. R. PATTABHI RAMAN: Sir, in various languages and dialects We have these films and there are specially the feature films, and we have taken care of Assam and the border areas—I can assure the hon. Member.

SHRI SANTOKH SINGH: May I know, Sir, what is the number of films exported in the year in question.

SHRI C R. PATTABHI RAMAN: I do not have the figures now, but there is the department in the Commerce Ministry which deals with the export of films; they are completely in control of it.

SHRI SITARAM JAIPURIA; What has been the total expenditure incurred by the Government of India on the production of these films and if part of it is being met by the State •Governments, what is the percentage that is met by them?

- SHRI C. R. PATTABHI RAMAN: I want notice so far as the cost is concerned.
- SHRI P. L. KUREEL URF TAUB: Which of these Indian language films were awarded the President's medal?
- SHRI C. R. PATTABHI RAMAN: With great respect, Sir, I submit that this does not concern the main question. But I can get the information if wanted. I cannot supply it now.
- SHRI A. D. MANI: It was stated, Sir, that 318 shorts in English were produced and certified. I should like to ask the hon. Deputy Minister how many of these films were used b3^r the Ministry of External Affairs for propaganda and publicity purposes abroad?
- SHRI C. R. PATTABHI RAMAN: I am not able to give that information, except that many of these short films-are sent abroad at the request *of*. the External Affairs Ministry.
- SHRI P. L. KUREEL *URF* TALIB: Since many of these foreign films imported into India have a very immoral effect on the younger people of this country, do Government propose to restrict at least the import of these foreign films?
- SHRI C. R PATTABHI RAMAN: There is regular censorship, Sir, and the Cinematograph Act deals with this subject according to which a film is not to be exhibited if any part

of it is against the security of the State or against friendly relations with othar countries or against public order or decency or morality or is likely to encourage the commission of any offence.

INTERNATIONAL PEACE FORCE

- *18a SHRI N. SRI RAMA REDDY: Will the Minister of EXTERNAL AFFAIRS be pleased to state:
- (a) whether there is any proposal under the consideration of the United Nations Organisation for international peace force; and
- (b) if so, what is the reaction of the Government of T_ndia to such proposal?

THE MINISTER OF EXTERNAL AFFAIRS (SARDAR SWARAN SINGH): (a) and (b). A statement is laid on j the Table of the House.

STATEMENT

- (a) The United Nations Charter provides for the establishment of a peace force. These provisions have never been implemented due to lack of agreement between United Nations members on this question. The So viet Union submitted a memorandum to the United Nations in July this year calling for the strengthening of the peace-keeping machinery of the United Nations in accordance with the provisions of the United Nations Char ter. In view of the inability of the United Nations to establish a peace force, Canada, the Scandinavian coun tries and others have proposed the establishment of stand-by forces out side the framework of the United Nations. These proposals have not been formally submitted to the Uni ted Nations but are likely to be con sidered by the United Nations along with the Soviet proposal.
- (b) The Government of India have always supported and actively participated in the peace-keeping activities of the United Nations. They, I therefore, welcome the constructive I proposals made by various Governments and hope that the United Na-

tions will give serious consideration to all these proposals with a view to arriving at a mutually acceptable solution of the problem of maintaining international peace and security.

SHSI N. SRI RAMA REDDY: From the Statement it is understood that agreement between the various countries with regard to the implementation of the provisions of the U.N. Charter could not be effected. I would like to know what are the main hitches in the way of coming to an agreement with regard to these provisions?

SARDAR SWARAN SINGH: Sir, the permanent members of the Security Council have to agree and they have not been able to agree. You know fully well the circumstances in which these big countries have been functioning.

SHRI N. SRI RAMA REDDY: It is also stated in the Statement that the Soviet Union, Canada and the Scandinavian countries have submitted certain proposals for the establishment of this peace force. I would like to know if the various recommendations for proposals submitted are under the consideration of the U.N. and whether they are of a complementary nature or contradictory nature. I want to know if the Government of India have studied these proposals and, if so, what are their reactions.

SARDAR SWARAN SINGH: I have also indicated in my reply the Government of India's reactions. We would greatly welcome an agreement of the powers concerned for the establishment of a U.N. peace force. The various proposals that have been put forward are constructive proposals; but it is difficult to say that they are really in agreement with regard to the various features. When the matter I come_s before the U.N. there will be I discussion and we will try to play our role in an effort to bring about a com- i promise or an agreement which may!

be broadly acceptable to the various countries concerned.

SHRI G. M. MIR: The Minister of External Affairs said that he would welcome any proposals for the establishment of an international peace force. I would like to know from the hon. Minister whether the Government of India has already expressed its opinion with regard to the establishing of an international peace force and, if so, when?

SARDAR SWARAN SINGH: The establishing of a peace force is contained therein in the U.N. Charter itself. We have always supported the peace keeping activities of the United Nations. Unfortunately, the big countries who really matter in this respect have not been able to agree.

SHRI ARJUN ARORA: The hon. Minister stated that the permanent. member_s of th_e Security Council did not agree to the proposal. May I know if the Government of India has taken or proposes to take any initiative in the matter of bringing about agreement on this vital matter, among the permanent members of the Security Council?

SARDAR SWARAN SINGH; This matter, Sir, has been before the United Nations and the Government of India does not propose to take any initiative because there is no ooint in taking any initiative formally unless the big powers concerned are likely to agree.

SHRI N. SRI RAMA REDDY: I would like to know whether it is a fact that a working group has been appointed with regard to some of the problems connected with the establishing of a peace keeping force, that is to say, the financing of this force which has been one of the main impediments in the way of establishing this force. I would like to know if India is included in such a group and if India has been working on it. And finally, I would like to know whether any principles have been evolved in this re*peet.

SARIJAR SWARAN SINGH: There ii a working group which is going into the question of financing of the peacekeeping operations. But this present question is slightly different from that. This one is about the establishing of a U.N. peace-keeping force and India is a member of working group, dealing with the financing of peace-keeping operation wheel, has been working for quite some time. They have not yet concluded their labours.

SHRI A. D. MANI: What are the constructive proposals referred to in Para (b) of the statement? It is mentioned that a peace-keeping force will not be possible unless the Soviet Union and France agree to pay their contributions for the maintenance of this peace-keeping force. What are the Government of India's views on thig subject?

SARDAR SWARAN SINGH: I hope the hon. Member is fully aware about the difference of views in this respect between the Soviet Union and certain other powers principally the United States of America and the U.K. The Soviet view has been that it is only the Security Council which can take action and can start peace-keeping operations, whereas the U.S.A., the U.K. and certain other powers have held the view that the General Assembly also can take action. There is no agreement on that and that is really the main point of difference.

BOOK ENTITLED 'NEW DIMENSIONS OF PEACE' BY U.S. AMBASSADOR IN INDIA

- *183. SHRI JAGAT NARAIN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:
- (a) whether Mr. Chester Bowles, the United States Ambassador to India, published a book entitled 'New Dimensions of Peace' in the year 1955;
- (b) whether in a map contained in the book Kashmir has been *hown as in Pakistan; and

(c) if the reply to part (b) above be in the affirmative what action Government have taken against the entry of this book and its wide circulation in India?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DINESH SINGH): (a) and (b) Yes, Sir.

(c) As this treatment of Jammu and Kashmir does not correspond to any statement in the text, it was assumed that the error was inadvertent. Under instructions from Government, our Ambassador in Washington, in 1959, brought the matter to the notice of the author who assured the Ambassador that the mistake would be corrected in the new edition of his book.

No new edition has since been published. According to the publishers the book went out of print two years ago and was out of stock last year.

श्री जगत नारायण: क्या वजीर साहब बतलायेंगे कि इस किताब के १७४ सके में यूनियन सरकार पर वादा खिलाफी का इलजाम लगाया गया है कि उन्होंने काममीर में प्लेबिसाइट नहीं करवाया ?

भी दिनेश सिंह : मैंने तो यह किताब पढ़ी नहीं है।

भी जगत नारायण : यह किताब मेरे पास है। मैंने यह पालियामेन्ट की लाइब्रेरी से ली है। ग्रगर जनाब इजाजत दें तो मैं उसमें से कुछ थोड़ा सा पड़ हूं।

भी सभापित : मेरे ख़याल में इस वक्त पड़ने की जरूरत नहीं है। उन्होंने पढ़ा नहीं है इसलिए जवाब नहीं दे सकते हैं। ह्वाला ग्राप दे दीजिए।

भी जगत नारायण: मैं पढ़ कर सुना सकता हूं। बड़े साफ तौर से उन्होंने लिखा है। पार्लियामेन्ट लाइबेरी में यह किताब है श्रीर शभी तक नापिस नहीं नी गई श्रीर पह 1299

अभी तक बिक रही है। अभी तक इस का दूसरा एडीशन छवा नहीं है।

श्री दिनेश सिंह : मैंने ग्रभी ग्रजं किया कि मैंने तो किताब पढ़ो नहीं है लेकिन जो सवाल था कि उसमें कुछ ऐसे नक्शे छपे हैं जिनमें कि काशमीर की वाउन्डरी ग़लत दिखाई गई है उसके लिये मैंने खर्ज किया कि उसमें जो टेक्स्ट है उसमें हर जगह सही जिक किया गया है मगर ग़लती से जो नक्शा छप गया है उसके बारे में उन्होंने अफ़सोस जाहिर किया है।

श्री जगत नारायगः मैं यह अर्व कर रहा या कि टेक्स्ट में भी उसका जिक है। अगर ग्राप इजाजत दें तो मैं जरा पढ़ कर सुना द्रं कि यह गलती जानबुझ कर की गई है। यह बड़ा जरूरी सवाल है, मैं ग्रापको स्ना दूं।

ओ समार्गत : यगर बाप मझ से इजाजत न मांगते तो अच्छा या।

श्री जगत नारायण : योड़ा सा पढ़ेगा।

"One example involves Kashmir. As Ambassador to India it had been my responsibility to study carefully the legal and political aspects of the Kashmir question. It was my belief that on this issue the Indians have always had a justifiable legal claim.

Yet in November, 1947, the Indian Government promised that a plebiscite would be held as soon as "all foreign troops were removed from Kashmir soil." In 1955 this plebiscite had not yet been held, and there appeared little likelihood that it would he held.

In the summer of 1953 I had been disturbed to see the appearance of what appeared to be a carefully organized, anti-American propaganda campaign, following the arrest of Sheik Abdullah, the Kashmir Prime Minister. Casual American tourists were charged with being spies. Even Adlai Stevenson, who went to Kashmir for a few days' rest, did,

not escape abuse. Responsible Indian newspapers alluded o him darkly as an agent of the Pentagon, plotting the building of secret air bases in the Kashmir mountains

Not unreasonably India has often called on American policy makers to be flexible in dealing with Moscow and Peking. Does not India also carry a responsibility?"

भी सभापति : कितने सफ़े पहेंगे म्नाप ?

श्री जगत नारायणः सारा नहीं पढंगा। मैं यह बतलाना चाहता हूं कि यह सहवन गली नहीं हुई है बल्कि जानबझ कर की गई है। ग्रडलाई स्टीवेंसन की बेडज्जती की गई है।

भी सभापति : ग्राप पूछना क्या चाहते

श्री जगत नारायम : पूछता मैं यह चारता हं कि जो बादाखिलाफ़ी का चार्ज लगाया गया है उसके खिलाफ क्या युनियन गवर्नमेंट ने कोई प्रोटेस्ट किया और यह कहा कि हमने काई वादाबिल फो नहीं को प्लेविसाइट करने के सिलसिले में ?

SHRI CHANDRA SEKHAR: On a point of order. Sir. I am afraid the hon. Member has read out a quotation which was no concern with this question. That is point number one. The second point is that it is adverse propaganda against India and I am afraid this may be utilised by the Press again to make anti-Indian propaganda. So, I shall request you t» expunge this from the proceedings of the House because this has nothing to do with the Question Hour.

MR. CHAIRMAN: I did not quite know what the quotation was and the hon. Member has not been very much understood in what he has road. I am afraid he has not made the position intelligible because people would have understood more if they had read thia passage instead of having to hear it.

SHRI JAGAT NARAYAN: The Minister was going to reply, Sir.

PROF. B. N. PRASAD: In view of the fact that this matter is of vital importance to this country and in view of the fact that the Deputy Minister has stated just now that Mr. Chester Bowles himself is sorry for having given expression to this type of...

SHRI ARJUN ARORA: He did not say that.

SHRI A. D. MANI: He did not say that.

PROP. B. N. PRASAD: If our Government feels that it is not a correct statement, will it not be better that a public statement is issued about this matter? Either a contradiction may be issued by our Government itself or Mr. Chester Bowles might be requested to issue a statement making the correction.

MR. CHAIRMAN: Dr. Prasad, this is a suggestion for action but the time now is for eliciting information, not for suggestions for action. You are making a suggestion.

श्री विमलकुमार मन्नालालजी चौरक्रिया : क्या श्रीमान यह बतलायेंगे कि यह जो किताब लिखी गई, इस प्रकार की किताबें विभाग का कोई ग्रधिकारी पढ कर के उस में जो ग़लत छपा हो उसके खिलाफ कोई ऐन्शन लेने की कोई व्यवस्था है या नहीं ?

दूसरे यह शासन की निगाह में कब ग्रामा और उन्होंने यह नक्जा कब देखा ? यह प्रश्नकर्ता का प्रश्न ग्राने के पश्चात हुआ या उस के पूर्व ही हो गया ?

श्री दिनेश सिंह: सदन को मालम है कि इस सम्बन्ध में कई नियम हैं जिनके हिसाब से ऐसा है कि जो चीजें छपती हैं या बाहर से आती हैं उन में कोई ऐसी बात न हो जो हमारे संविधान या टेरिटोरियल इनटेगरिटी के खिलाफ हो। ऐसे कई नौटि फिकेशन छपे हैं श्रीर पास किये गये हैं सन्

१६५६ से ग्रीर यह किताब सन् १६५५ में छपी । श्री माननीय सदस्य ने उस में से कुछ पढ़ा । मैं तो नहीं समझता कि उस में हमारे खिलाफ कुछ लिखा हमा है। उन्हों ने जो पढ़ा उसके आखिर में यह लिखा

"It is my belief that on this issue the Indians have always had a justifiable legal

यह तो कोई हमारे खिलाफ बात नहीं लिखी है और फिर बहुत सी चीजें काश्मीर ग्रौर पाकिस्तान के बारे में छपती हैं ग्रौर हर एक लक्ज को कांद्रैडिक्ट करना बडा मश्किल है। लेकिन स्नाम तौर पर हम यह कोशिश करते हैं कि एक सही तस्वीर लोगों के सामने ऋाये ।

SHRI A. D. MANI: Sir. has the Government of India requested. Mr. Chester Bowles to see that the sale of the book is stopped in any part of the world since he himself admits that an error has been committed?

MR. CHAIRMAN: It is not available in

SHRI A. D. MANI; It may be available in America.

MR. CHAIRMAN; The publishers have informed the Government that for nearly one year this book has been out of stock.

SHRI P. L. KUREEL URF TALIB: This book is very widely distributed throughout the country. The mistake was pointed out in 1959, as I understand from the statement of the hon. Minister. I want to know whether any attempts were made to remove this map from the old edition by asking the publishers to do so o'r whether the copies of the book were seized. They must be available in the country in the various libraries even now. I would request the Government to go through the book and if

tnere are any passages which are objectionable then this book, wherever found, should be seized from the libraries, Universities, colleges and so on. It is even now available in the Parliament Library.

MR. CHAIRMAN: Thank you, it is a suggestion for action.

SHRI ARJUN ARORA: May I know whether the authorship of this book by Mr. Chester Bowles was known to the Government of India before this gentleman was accredited as the InrnDassador of the United States of America to India? If the Government of India were aware of the existence of this book which contains a very objectionable map, of which the author must be aware if he has any sense of responsibility, why was his accreditation accepted?

SARDAR SWARAN SINGH: As the dates* that have been mentioned make it quite clear, the Government of India, through their Ambassador in Washington, brought this to the notice of the author, namely, Mr. Chester Bowles, in the year 1959. Mr. Chester Bowles had already done a tenure as Ambassador of the United States of America in India and then he came here some months ago. Now. obviously he knew this thing and I do not think there is anything in that book particularly after what the author himself has said that he will correct the mistake if a new edition is published. We should not, therefore, stress this point and should not try to see something which does not exist.

Mr. CHAIRMAN: Next question.

SHRI ARJUN ARORA: It is very important, Sir.

MR. CHAIRMAN: It may be very important but I have passed on to the next question.

•184. [The questioner (Shri Y. A. Reddy) was absent. For answer, vid« col. 1321-22 infra.]

CUTTACK STATION OP A.I.R.

- •185. SHRI LOKANATH MISRA: Will the Minister of Information and Broadcasting be pleased to state:
- (a) whether it i_s a fact that the studio facilities in the Cuttack Station of the All India Radio are unsatisfactory, due to the nonfunctioning of the air-conditioning plant for more than two years;
- (b) the number of recordings being done daily in music, talk, drama and rural programme sections at the Cuttack Station; and
- (c) the number of hours for which the staff artistes and class IV servants are required to be on duty at that Station?

THE DEPUTY MINISTER m THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI C. R. PATTABHI RAMAN): (a) Yes, Sir. New airconditioning plants have been purchased to replace the existing ones which have been giving frequent trouble.

- (b) On an average, about 15 recordings in music, two in talks, two in drama and features and three in rural programmes are done per day at the Cuttack Station.
- (c) Staff Artistes—Normally 7 hours a day. Class IV Staff (other than Chowkidars)—8 hours a day. Chowkidars—12 hours a day.

SHRI LOKANATH MISRA: In view< of the fact that the Cuttack Station has to cater to the needs of two other Stations along with its own needs, namely Shuribhalpur and Jeypore, is the hon. Minister aware that the staff artistes are being overworked?

SHRI C. R. PATTABHI RAMAN: Sir, I gave the hours of work. So far as staff artistes are concerned, it does not mean that they work for all the seven hours together. This duty period of seven hours is not always continuous. Their duty period is arranged keeping in view the type of work. For example an announcer may be on duty

on an afternoon transmission for two hours and again on the evening transmission for five hours which means he will have an interval of two hours between the two.

SHRI LOKANATH MISRA: $I_{\rm s}$ it not true that in view of the fact that there are not enough of real accompanists in the Cuttack Station there was a suggestion made to the Government for allowing at least sarangi assistants?

SHRI C. R. PATTABHI RAMAN: Sir, B thought I was answering a question about the air-conditioning equipment in the Cuttack Station. I shall certainly get informati i if required with regard to this but we are fully aware of the working conditions of the staff artistes

शेख श्रब्दुल्ला के काश्मीर सम्बन्धी वक्तव्य के बारे में उनकें विरुद्ध कार्यवाही

*१८६. श्री गिरिराज किशोर कपूर:
क्या वंदेशिक कार्य मंत्री यह बताने की कृपा
करेंगे कि शेख श्रद्धदुल्ला ने ३ जुलाई, १९६४
को श्री एम० सी० चागला के एक वक्तव्य
की ग्रालोचना करते हुए जो यह कहा था कि
काश्मीर का श्रव तक भारत में विलय नहीं
हुश्रा है, उसके बारे में भारत सरकार शेख
ग्रब्धुल्ला के विरुद्ध क्या कार्यवाही कर
रही है ?

T [ACTION AGAINST SHEIKH ABDULLAH FOR HIS STATEMENT ON KASHMAR

*186. SHRI G. K. KAPOOR: Will the Minister of EXTERNAL AFFAIRS be pleased to state the action being taken by the Government of India against Sheikh Abdullah for his statement made on the 3rd July, 1964 wherein, while criticising a statement made by Shri M. C. Chagla, he stated that Kashmir had not so far merged with India?]

वैदेशिक कार्य मंत्रालय में उपमंत्री (श्री दिनेश सिंह): सरकार शेख ग्रब्दुल्ला के खिलाफ़ कोई कार्रवाई करने का विचार नहीं कर रही है । बहरहाल, भारत के अंग-राज्य (कांस्टीटुएंट स्टेट) के रूप में जम्मू और कश्मीर की कानूनी और संवैधानिक स्थिति सब को मालूम है और सरकार ने संसद् में तथा भारत के प्रतिनिधियों ने सुरक्षा परिषद् में इसकी बार बार पृष्टि की है।

t[THE DEPUTY MINISTEtf IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DINESH SINGH) Government are not considering any action against Sheikh Abdullah. However the legal and constitutional position of Jammu and Kashmir as a constituent State of the Indian Union is widely known and has been repeatedly affirmed by the Government in Parliament and by India's Representatives in the Security Council].

भी गिरिराज किशोर कपूर: जेख़ ग्रब्दुल्ला के लगातार इस प्रकार के प्रचार से ग्रौर भारत सरकार के मौन रहने से काश्मीर की ग्रल्पसंख्यक जनता में एक भय का निर्माण हो चुका है। क्या सरकार कोई ऐसा कदम उठा रही है कि वहां की जनता का यह भय दूर हो जाय कि कहीं काश्मीर हमारे हाथ से न चला जाय ?

सरदार स्वर्ण सिंह : माननीय सदस्य का यह कहना कि जम्मू और काश्मीर की जनता में कोई भय है यह गलत बात है। जम्मू और काश्मीर में रहने वाले हिन्दू और मुसलमान और जितनी भी कौमें वहां रहती हैं वे सब जानती हैं कि जम्मू और काश्मीर हिन्दुस्तान का हिस्सा है।

श्री गिरिराज किझोर कपूर: अभी क्या वहां के अल्पसंख्यकों का एक अप भारत में आया था और क्या मंत्री महोदय को खबर है कि उसने वहां पर आ कर यहां की जनता से अपने बचाव के लिये अपील की और उसने यह बताया कि हम बहुत भयभीत हो रहे हैं ? I307

सरदार स्वणं सिंह : मझे पता नहीं कि कौन से डप्टेशन को आप फर्मा रहे हैं, बहुत से लोग मिलते हैं श्रीर मैं खुद श्रीनगर गया था और वहां जितनी भी पोलिटिकल पार्टीज हैं उनके बहुत से डेपूटेशंस मिले थे। हमारा एक ब्राजाद मुल्क है ब्रीर इसमें षोलिटिकल पार्टीज कई किस्म के विचार रखती हैं। पता नहीं किस पार्टी के मताल्लिक आपका इशारा है ?

एक माननीय सबस्य : जनसंघ ।

सरदार स्वर्ण सिंह : जनसंघ के कुछ भाई मझे मिले थे, उनके लीडर जो प्रजा परिषद् के नाम से वहां काम करते हैं डोगरा जी, मेरी उनसे भी भेंट हुई थी श्रीनगर में । में समझता हं कि किस कदर भयभीत होने का इशारा माननीय सदस्य कर रहे हैं डोगरा जी ने तो मझे इस किस्म का कोई खयाल नहीं दिया

श्री जन्द्र रोखर: क्या वजीर साहब की नजर में यह बात आई है कि सर्व सेवा संघ ने ग्रभी एक किताब शाया की है जिसमें काश्मीर को आजाद दिखाया गया है हिन्दस्तान ग्रौर पाकिस्तान से ग्रलग ?

श्री लाल बहादूर : जी हां, एक किताब में कुछ ऐसी बात निकली थी, नवशे में । लेकिन उन्होंने उसके लिये भ्रपनी गाउँ। कबल की है बीर कहा है कि बिल्कुल ब 🗔 में और भूल में वह बात हो गई। उसके बाद न तो वह किताब बंटती है और न छपती है और अगर आगे छपेगी तो वह ठीक ही छापेंगे।

SHRI A. D. MANI: Since the Prime Minister is also here, may I ask him and the Minister for External Affairs whether in view of the continuance of this kin<j of propaganda by Sheikh Abdullah the Government propose to ban the secessionist propaganda in Kashmir by any person?

SHRI LAL BAHADUR: Well, this secessionist propaganda has not only to be banned in Kashmir but it will have to be banned throughout the country. But the point is we should not be so much in a hurry. After all you have to give full opportunity for expression of views and I think the hon. Member is very jealous of liberty of speech. I do not think therefore there is anything wrong if the answer is given that it is not considered advisable to take any action.

SHRI G. RAMACHANDRAN: Has anything happened so far as a consequences of any utterance of Sheikh Abdullah which leads either the Government or those concerned in this matter to feel that a dangerous situation has arisen in this country?

SHRI LAL BAHADUR: Well, the hon. Member—and perhaps the whole House—is the best judge. To what the hon. Member has said ever^ne will reply in the negative.

SHRI P. L. KUREEL VRF TALIB: In order to stop this malacious propaganda once for all do the Government propose to scrap article 370 of the Constitution and make Kashmir an integral part of India just like any other State? There is now no question of giving it a special position.

SHRI LAL BAHADUR: Perhaps the hon. Member has not fully studied article 870. If he will read it he will find that whatever change has to be made that change must be initiated by the Jammu and Kashmir Govern ment. Naturally the Centre has of their suggestions reed to many earlier and it will do so in future also, in case there is any proposal from the Jammu and Kashmir Gov ernment.

SHRI B. K. P. SINHA: The hon. Prime Minister has said that the Sarvodaya Sangh or whatever it is has given a good explanation about the map; that tho map appeared by mistake. May I know if he is aware that the contents of the booklet in which the map finds a place support

the map and therefore it could, not possibly be a mistake? Deliberately Kashmir is shown in the map as not belonging to India; the contents support the map.

SHRI LAL BAHADUR,: I am sorry I have not read the book and I wonder .if the hon. Member has also read it.

SHRI B. K. P. S1NHA: I have.

SHRI LAL BAHADUR; Then I withdraw; otherwise I thought as a good lawyer he was trying to base his case against that book. If there is anything in the book I have no doubt we will take notice of it and they will have to rectify it

SHRI P. N. SAPRU: I am glad that the hon. Minister for External Affairs 1 has made the position clear and I am also happy at the remarks which have been made by the hon. Prime Minister. May I ask whether the Government proposes to encourage jingoistic and chauvinistic propaganda in the name of unification of this country and take action against Sheikh Abdullah for these reasons?

MR. CHAIRMAN: The reply is contained in the adjectives I think.

SARDAR SWARAN SINGH: I think, Sir, no one will like very much if anybody practises the type of activity which has so characteristically been mentioned by the hon. Member. The expressions that he has used are jingoism and chauvinism and they are things which, I think, are not liked b''' anvbodv. As to whether any particular utterance comes within the long arm of the law, he as a Judge probably knows better than myself.

SHRI I. K. GUJRAL: Sir, Shri Jayaprakash Narayan led a delegation to Pakistan recently and before going to Pakistan and after coming back from Pakistan he met the Prime Minister and he also met the leaders there. In view of this plus the' utterances of Sheikh Abdullah here plus the speeches of Shri Jayaprakash

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Narayan before going to Pakistan, does the Government feel that there is an impression abroad that there is a softening up on the side of India so far as continuation of Kashmir as part of India is concerned?

SARDAR SWARAN SINGH; I do not think that the position of Governments or of countries changes merely because of expressions of opinion of some people howsoever eminent and well-intentioned they may be, which may be slightly different or somewhat different or to any degree different from the well-stated and clearly expressed position of the Government. I do not think that changes the position; at the same time we should not view such things with any grave concern. Shri Jayaprakash Narayan and certain other prominent Indian leaders are of the view that there should be Mity between India and Pakistan wh.- h. I think. is a desirable objective. If the differences between the two neighbours could be settled by peaceful means and good neighbourly relations are developed, we should not scoff at that idea. We should persevere for the attainment of that objective.

SHRI G. M. MIR: The hon. Prime Minister has said with regard to abrogation of article 370 that the initiative must come from the State of Jammu and Kashmir. Is it not a fact that the ruling party in Kashmir in the Convention in Srinagar and also in Jammu and also the Working Committee of Jammu and Kashmir National Conference has said that article 370 should be abrogated and is it also not a fact that article 370 is a provision of the Indian Constitution and the Government of Jammu and Kashmir has nothing to do with it? Therefore may I know from the hon. Prime Minister whether article 370, as requested by the ruling party in Kashmir by an overwhelming majority, should not be strapped from the Constitution an' the Jammu and Kashmir State, being in integral part of India, should not be brought closer and closer to the Indian Union?

Shri LAL Bahadur: I would like to answer the question in only one sentence. Th_e hon. Member, I hope, realises the difference between the Party and the Government. It is just possible that the Party may have expressed certain opinions. It i9 for the Government to follow it up. If they follow it up, the Government of India will do the needful.

SHRI P. L. KUREEL *URF* TALIB: I understand from the statement of the Prime Minister that the abrogation of article 370 entirely depends on the sweet will of the Jammu and Kashmir Government. Did the Government of India ever enquire from the Jammu and Kashmir Government whether they still needed article 370 in the Constitution?

SARDAR SWARAN SINGH: I think the hon. Member stated it in a little too extreme a fashion. What was said by the hon. Prime Minister was that the initiative has to come from the Government of Jammu and Kashmir. Therefore, that is a necessary step. Thereafter also it will depend upon the two Houses of Parliament and they will have to go through the process of amending the Constitution.

SHRI ARJUN ARORA: These two gentlemen—Mr. Jayaprakash Narayan and Sheikh Abdullah—have been granted frequent interviews by the hon. Prime Minister . . .

SHRI P. N. SAPRU: Why not?

SHRI ARJUN ARORA: My question is whether the hon. Prime Minister tried during these frequent and unnecessary interviews . .

An. Hon. MEMBER: Who says 'unnecessary interviews'?

(.Interruptions.)

SHRI ARJUN ARORA: ... to per- I suade these gentlemen to give up ' their secessionist propaganda.

SHRI LAL BAHADUR; I do not know, I do not think the interviews were unnecessary from my point of view, but I am surprised that the hon. Member should attach so little importance to interviews which are given by the Prime Minister to different people.

SHRI ARJUN ARORA; I have never sought one.

SHRI LAL BAHADUR: Well, I am very glad that at least he has given me that much relief. I am thankful to him. In so far as our talks are concerned, we discuss matters and certainly they are entitled, the other, friends are entitled to their views. I put my point of view before them. Exchange of views in these matters is always helpful and it would be most improper on my part to refuse to talk and discuss with anyone who wants to meet me and especially those who differ from me.

SHRI ARJUN ARORA: He has not replied to my question.

Ms. CHAIRMAN: Mr. Arora, will you please sit down? Yes, Mr. Rama-chandran.

SHRI G. RAMACHANDRAN: I tried to catch your eye a little earlier, but you, Sir, have to look at so many directions. I want to go back to the earlier answer of the Minister of External Affairs when in answer to some question he replied in two parts. First, he said that the attitude of Government to a major issue like that of Kashmir did not change, whatever might be the well-intentioned opinion of very eminent people in public life. In the second part he said that he, like everybody else, Would like a peaceful settlement, etc. While appreciating his answer in the second part, I want to ask the Minister in charge if this Government is going to be impervious to the best advice which some of the best citizens of this country give on an important matter?

SAROAR SWARAN SINGH: I would like to assure you that Government is not imprevious, but still I would like to tell you that Government is not so chicken-hearted that merely because somebody makes a statement, which is not in consonance with Government's policy, the Government should come forward aricf"try to express the types of fears which many hon. Members have expressed. What I said clearly was that the Government's stand on any particular Issue is not changed merely because somebody makes a statement which is not in consonance with that stand. That does mean that if the Government is convinced by well-intentioned people, by hon. Members and others, then they can take this House into confidence and can come up for a change. Surely, the position of the Government—I would like to reiterate—does not change merely because there are others who do not see eye to eye with the Government and continue to make statements in public or elsewhere which are not in consonance with the Government's policy.

SHRI D. THENGARI: In the course of his interview, has the hon. Prime Minister advised Shri Jayaprakash Narayan *to* refrain from making public statements in a way rejudicial to Indian interests?

MR. CHAIRMAN: I do not think you should ask the Prime Minister to tell you what he might have said in a private conversation. You need not give a reply. Next question.

"187. [The questioner (Shri A. B. Vajpayee) was absent. For answer, vide col. 1322-23 infra.]

DEFENCE PURCHASES FROM SMALL SCALE UNITS

•188. SHRI M. C. SHAH: Will the Minister of DEFENCE be pleased to state;

- (a) whether the Ministry of *uei*-<snce have accepted the principle of assisting small scale units by making purchases from them of its various requirements; and
- (b) if so, whether the small seal* units are in a position to supply the requirements 'of the Ministry?

THE MINISTER OF DEFENCE PRODUCTION IN TOT MINISTRY OF DEFENCE (SHRI A M. THOMAS): (a) Yes, Sir.

(b) Orders for Defence requirements are placed on small scale units to the extent they can effect satisfactory supplies. The small scale units have generally met these orders satisfactorily.

SHRI M. C. SHAH: May I know, Sir, what is the amount spent on purchases during the years 1961-62, 1962-63 and 1963-64 from the small scale units?

SHRI A. M. THOMAS: I am not in a position to give the exact figures. It is very difficult to collect these figures because there are several agencies purchasing from the small-scale sector. Als'o, the large-scale sector makes purchases from the small-scale sector. So, it is not possible to give the total amount. The Department of Defence Production makes purchases, the Department of Supply makes purchases, the Director-General of Medical Services makes purchases, the Naval Headquarters make purchases, the MGO Branch makes purchases. So many agencies make purchases and it is not possible to give the total amount.

SHRI M. C. SHAH: May 1 know, Sir, whether Government is aware of the handicaps and difficulties under which these small-scale units are working, as for example, shortage of raw materials, etc., and, if so, whether Government have taken any action to remove those difficulties?

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SHRI A. M. THOMAS: Government are aware of the particular difficulties of the small-scale sector. That is why we are giving some sort of preferential treatment to the small-scale sector. For example, as far as certain categories of purchases are concerned, they will all be Confined to the small-scale sector. Now, those items come to as many as seventy. Then, we give certain preferential treatment. For example, if purchases are made from the small-scale sector vis-a-vis the largescale sector, we give thorn 15 per cent increase in the purchase price, so that we give them preferential treatment. With regard to the availability of raw materials, steel and other things, the Small-Scale Industries Corporation is attending to them.

AIR ACCIDENTS

- *189. SHRI M. P. BHARGAVA: Will the Minister of DEFENCE be pleased to state:
- (a) what is the number of defence personnel involved in air accidents while on duty during the period from 1st January to 31st August, 1964;
- (b) what is the break-up of the number Of officers among the three Services; and
- (c) how many aircraft and of what type were involved in these accidents?

THE MINISTER OF DEFENCE PRODUCTION IN THE MINISTRY OF DEFENCE (SHRI A. M. THOMAS): <a) to (c) It is not in public interest to give this information.

SHRI M. P. BHARGAVA; May I know. Sir, what are the special reasons this time why it is not in the public interest to disclose it, while in the past such questions have been replied to?

SHRI A. M. THOMAS: In the past also, no consolidated statement has been given covering accidents over a long period or a particular period.

What has been given i» information about individual instances of accidents. In fact, they are reported in the Press and the next of km is informed. With regard to the reason, we have to thinK of the psychological impact within the country and also whether any information would be of any use to the enemy. For example, the category-wise personnel is asked for in this question. The type of aircraft that was being used is asked for. So. any information which would be useful to the enemy we do not want to give. Apart from that, as I have already indicated, there is the psychological impact. Of course the general public is aware of the hazards of air flights. Even then any Consolidated statement giving a large number of accidents will certainly not have a desirable psychological impact. We do not want that.

to Questions

SHRI M. P. BHARGAVA: May I know whether a particular accident took place in which an aircraft crashed near Cuttack?

SHRI A. M. THOMAS: Such incidents have been given. In fact it has been reported in the press. As I have already indicated, the next of kin is informed. Compensation is also given. Also other steps are taken. Hut a consolidated statement is not desirable. I think the House would agree with me that it is not desirable to give a consolidated statement.

SHRI G. M. MIR: I would like to know whether relief or compensation has h^en given to the families of air accident victims. If so, how much amount has been dispensed in this way?

SHRI A. M. THOMAS: There are rules governing the award of such compensation. According to those rules compensation is given. If any grievance is there on the matter, it is even dealt with at the Defence Minister level

Shri P. K. KUMARAN: The hon., Minister has just now stated that a consolidated statement will have a psychological effect on the country. May I kn'ow how that can be avoided if a private citizen compiles a statement from reports from the newspapers and publishes it? Is it not better for the Government themselves to come out with a statement?

SHRI A. M. THOMAS: I do not say that it is impossible t'o give a list of these accidents and the persons involved, but is it advisable on the part of the Government

Mr. CHAIRMAN: You need not say that.

SHRI A. B. VAJPAYEE: May I know whether the Government would consider the desirability of appointing a Parliamentary Committee to enquire into these accidents and suggest remedies for avoiding such accidents?

SHRI A. M. THOMAS: In fact each accident is enquired into by an Enquiry Committee. Apart from that a high level Committee has been appointed by the Government to enquire into the nature of these accidents and also to suggest any measures, remedial measures that are necessary in the matter of giving clearance to aircraft for their airworthiness etc. This is a very high level Committee presided over by Mr. Khera, the Cabinet Secretary, and Air Marshal Arjan Singh is a member of the Committee. There are two other important members also.

SHRI FARIDUL. HAQ ANSARI: Arising out of this question may I remind you that only recently there was one helicopter accident in which many top-ranking Generals lost their lives. Then again there was another accident near Banihal in which also there were high ranking~'officers of the Defence Ministry. May I know why the Government of India does not enforce the rule which prevails, which prevents so many officers going in one pls*t#?

SHRI A. M. THOMAS: Details regarding both these accidents have been given in the other House as well as in this House. In fact it cannot be said that more than one officer of the same grade travelled in it, but all the same Government has taken note of the fact that it is not advisable that senior officers of the Army should travel together like that. There are instructions governing that point.

SHRI LOKANATH MISRA: The Minister has said that after each accident there has been an Enquiry Committee constituted. May I know what has been the finding of the Committee for the causes of the accidents generally?

SHRI A. M. THOMAS: As I have said, each case is being enquired into by a Committee. Without specifying the particular accident, I will n'ot be in a position to say.

SHRI D. L. SEN GUPTA: With reference to 189(c), may I know whether the aircraft involved in the accidents included one MIG we received from Russia?

Shri A. M. THOMAS: In the first place it does not involve any aircraft belonging to Russia. As I have already indicated, it is n'ot advisable to give the kind of aircraft that was involved in the accidents.

PROTECTION OF MINORITIES IN PAKISTAN

- •190. SHRI DAHYABHAI V. PATEL: Will the Minister of EXTERNAL AFFAIRS be pleased to state:
- (a) whether the Home Ministers of India and Pakistan have exchanged letters on the problem of refugees and whether any assurance has been received from the Government of Pakistan assuring protection of minorities, their welfare and safety; and
- (b) whether as a result of this assurance there has been a decrease in the influx of refugees in the country during the recent weeks?

THE DEPUTY MINISTER IN THE J MINISTRY OP EXTERNAL AFFAIRS (SHRI DINESH SINGH): (a) Yes, Sir, letters have been exchanged between the Home Ministers of Pakistan and India on the subject. The Pakistan Home Minister has outlined some of the steps taken by him to restore a sense of confidence in the minorities.

(b) There has been some decrease in the flow of refugees from East Pakistan during June, July and August. However, it is not possible to ascribe this decrease to any single reason.

SHRI DAHYABHAI V. PATEL: May I know whether the decrease in the number of refugees is appreciable or it hag been halved? Can he give us an idea?

SHRI DINESH SINGH: For instance, I can give an example. In April and May the figure was over 1 lakh. In June and July it was about 80,000. In August it was about 56,000.

SHRI A. B. VAJPAYEE: May I know whether as a result, of the meeting of the Home Ministers of India and Pakistan the Government of Pakistan has taken any steps to restore the sense of security in the minorities in East Pakistan and, if so, what are those steps?

SHRI DINESH SINGH: As I mentioned just now, it is written in the letter that the Home Minister has sent.

SHRI A. B. VAJPAYEE: It is not clear from the reply given by the hon. Deputy Minister whether any steps have been taken by the Government of Pakistan as a result of the meeting of the Home Ministers.

SHRI P. N. SAPRU: That is the inference to be drawn.

SHRI DINESH SINGH: It is not a question in this particular question of the meeting between the Home Minis-

ters but of the exchange of letters between the Home Ministers. A meeting is now yet to take place, but in this letter the Home Minister has mentioned that he has taken certain steps, that he has met members of the minority community and also talked to the officials, and that he hoped that there would be a better sense of security now.

SHRI A. B. VAJPAYEE: May I know whether the Government has taken the trouble to ascertain from the Government of Pakistan whether they have taken any concrete steps or not? This I sort of evasive reply is not going to I satisfy this House.

SARDAR SWARAN SINGH: There is 1 no question of evasive reply. My! colleague has mentioned that the Home! Minister of Pakistan in hia letter to the Home Minister of India has said that he himself, namely the Home Minister of Pakistan, toured the areas in Pakistan, he met the leaders of the minority community, he impressed upon the Government servants of East Pakistan the desirability of maintaining law and order; and when a person of the position of Home Minister of a Government says that he is taking steps to see that their security is ensured, that is not just a sort of vague thing, but some concrete steps have been taken. You may have a difference of opinion that they did not produce the effect that they should have produced.

SHRI B. K. P. SINHA: May I get an assurance from the Government that in dealing with the fate of minorities in Pakistan the Government of India shall not be inhibited by their Austi-nian concept of sovereignty of a State just as they are inhibited in the case of Burma?

SARDAR SWARAN SINGH: Sir, I have to admit that these expressions are a little too difficult for me.

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SHRI MULKA GOVINDA REDDY: May I know whether any firm date has been fixed for the second meeting of the Home Ministers of Pakistan and India in order to explore the possibilities of putting an end to the inflow -of refugees into each other's territory?

SHRI LAL BAHADUR: The exact date has not been fixed, but some time after the 15th of October it has been suggested that if possible the two Home Ministers might meet, but nothing finally has yet been decided.

MR. CHAIRMAN: The Question Hour is over

WRITTEN ANSWERS TO QUESTIONS

DEVELOPMENT OF NUCLEAR RESEARCH LABORATORIES IN ANDHRA PRADESH

- *184. SHRI Y. A. REDDY: Will the PRIME MINISTER be pleased to state:
- (a) whether Government of Andhra Pradesh proposed any nuclear research laboratories development scheme under the Andhra University;
- (b) whether that scheme has been approved by the Government of India; and
- (c) if so, what is the amount of grant-inaid sanctioned by the Government of India for the scheme?

THE PRIME MINISTER AND MINISTER OF ATOMIC ENERGY (SHRI LAL BAHADUR): (a) Yes. The proposals included a request for a re-curring grant of Rs. 5-28 lakhs and a nonrecurring grant of Rs. 29-87 lakhs, in addition i from the Government of China in connection to considerable expenditure on the installation of a research realtor.

(b) and (c) An Expert Committee was appointed to examine these proposals, and their i protest note will be laid on the Table recommendations have been carefully considered by Government. The State Government liave been informed that, in addition

to the considerable grants-in-aid already made available to the Andhra University for research in nuclear physics, a further sum of R«. 1 • 25 lakhs can be sanctioned for setting up a radioisotope medical unit for the diagnosis and treatment of thyroid disorders. The constitution of a joint committee for programming the work and administering the grant was suggested and the reactions of the State Government and the Andhra University are awaited.

संसद सदस्यों के प्रतिनिधि मंडल की ताइवान यात्रा के बारे में चीन का विरोध-पत्र

*१८७. श्री ए० बी० वाजपेयी : क्या वैदेशिक कार्य मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि संसद सदस्यों का जो एक गैर-सरकारी प्रतिनिधि मंडल ताइवान गया था उसकी यात्रा के बारे में सरकार को चीन की सरकार से एक विरोध-पत्न प्राप्त हम्रा है: और
- (ख) यदि हां, तो क्या उस विरोध-पन्न की एक प्रति सभा-पटल पर रखी जायेगी?

t [CHINESE PROTEST ON M.P.s' DELEGA-TION'S VISIT TO TAIWAN

- •187. SHRI A. B. VAJPAYEE: Will the Minister of EXTERNAL AFFAIRS be pleased to
- (a) whether it is a fact that Gov ernment have received a protest note with the visit to Taiwan by an unofficial delegation of the Members of Parliament; and
- (b) if so, whether a copy of the of the House?!

बैदेशिक कार्य मंत्रालय में उपमंत्री (श्री दिनेश सिंह): (क) जी हां।

(ख) संसद सदस्यों ग्रीर ग्रन्य लोगों के एक ग़ैर-सरकारी प्रतिनिधि-मंडल द्वारा

⁺f | English translation.

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ताइवान की याला करने पर विरोध प्रकट करते हुए चीन सरकार ने २६ जन, १९६४ को जो पत्न भेजा था वह ग्रीर उसके जवाब में भारत सरकार ने ४ अगस्त, १९६४ को जो पत्र भेजा था वुंभी = ग्रगस्त, १६६४ को अबबार वालों को दे दिया गया था। t[THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DINESH SINGH): (a) Yes, Sir.

(b) The Chinese Gov rnment's note dated 26'h June, 1964, protesting against the visit of a private delegation of Members of Parliament an<* others to Taiwan was released to the I Press on 8th August, 1964, along with the Government of India's reply to the j Chinese note dated August 5, 1964.]

CEASE-FIRE LINE VIOLATIONS BY PAKISTAN IN JAMMU AND KASHMIR

(-Shri CHANDRA SHEKHAR: | SHRI RAM SAHAI: | SHRI S. C. DEB: | SHRI SITARAM JAIPURIA:

*191. ^ SHRI A M. TARIQ: | SHRI R. K. BHUWALKA: | SHRI I. K. GUJRAL: | SHRI V. M. CHORDIA: | SHRI N. SRI RAMA [REDDY:

Will the Minister of DEFENCE be pleased to state:

- (a) the number of violation of ceasefire line so far committed by Pakistan in the State of Jammu and Kashmir after 1st May, 1964; and
- (b) the number of cases in which Pakistan was held guilty of these violations by the United Nations Observers?

THE MINISTER OF DEFENCE (SHRI Y. B. CHAVAN): (a) During the period from 1st May to 31st August 1964, Pakistan created 470 cease-fire line/ border incidents in Jammu and Kashmir. Of these incidents, 392 cease-fire violation complaints were lodged against Pakistan with the U.N. Military Observers.

(b) The U.N. Chief Military Observer has awarded 36 violations against Pakistan so

राष्ट्रमंडल प्रवान मंत्री सम्मेलन

*१६२ श्री महाबीर दास : श्री एम० एम० धारिया :

क्या वैदेशिक-कार्य मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि जलाई, १६६४ में हुए राष्ट्रमडल प्रधान मंत्री सम्मेलन के ग्रवसर पर पाकिस्तान के राष्ट्रपति के व्यक्तिगत प्रेस अधिकारी ने लंदन के पत्रकारों को बताया कि "सम्मलन की विज्ञप्ति में काश्मीर का उल्लेख होगा" श्रीर भारतीय सुचना अधिकारी ने करीब तीन घंटे बाद उसका खण्डन किया: ग्रीर
- (ख) यदि हां, तो भारतीय सूचना ग्रधिकारी ने ऐसा करने में ३ घंटे का विलम्ब क्यों किया ?

COMMONWEALTH P.M'S CONFERENCE

/SHRI MAHABIR DASS: \ SHRI M. M. DHARTA:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether it is a fact that at the time of the Commonwealth Prime Ministers' Conference, which was held in July, 964, the Press Attache to the President of Pakistan told the Press Correspondents of London that 'Reference will be made to Kashmir in the communique to be issued by the Conference' and that the Indian Information Officer refuted the same only after about 3 hours; and
- (b) if so, why the Indian Information Officer delayed his action by * hours?]

वैवेशिक-कार्य संत्रातय में उपभंत्री (श्री दिनेश सिंह) : (क) जी हो ।

(ख) सही स्थिति का पता लगा कर भारतीय हाई कमीशन ने तत्काल इसका खंडन कर दिया ।

t[THE DEPUTY MINISTER IN THE MINISTRY OP EXTERNAL AFFAIRS (SHRI DINESH SINGH): (a) Yes, Sir.

(b) A refutation was issued by the Indian High Commission immeaiately after ascertaining the correct position.]

DESPATCHES REGARDING COMMONWEALTH PRIME MINISTERS' CONFERENCE

- *193. DIWAN CHAMAN LAL: Will the Minister of EXTERNAL AFFAIRS be pleased to state:
- (a) whether it is a fact that no day-to-day report was received in the Ministry regarding the progress of the Commonwealth Prime Minis ters' Conference:
- (b) whether it is a fact that not a single cable regarding the Conference was despatched to India by the Indian delegation during the period of the Conference in London; and
- (c) whether it is a fact that when the late Prime Minister used to attend these conferences a regular supply of cables regarding the work of the Conference was despatched from London giving full information regarding the progress of the Conference?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DINESH SINGH): (a) to (c) No, Sir. Some Telegrams and detailed notes on the proceedings of the Conference were despatched to India by the Delegation. When the late Prime Minister attended the Conference personally it was not necessary to send information regarding progress of the Conference.

f[] English translation.

TRANSFER OF COASTAL BATTERIES IN PORT TOWNS FROM ARMY TO NAVY

- •194. SHRI BABUBHAI M. CHINAI: Will the Minister of DEFENCE be pleased to state:
- (a) whether it is a fact that Gov ernment have decided to transfer the coastal batteries installed in port towns from the army to the navy; and
- (b) if so, what are the reasons therefor?

THE MINISTER OF DEFENCE PRODUCTION IN THE MINISTRY OF DEFENCE (SHRI A. M. THOMAS): (a) and (b) Yes, Sir. For operational and administrative convenience, the Government have decided in May 1964 on the permanent transfer of the responsibilities for the manning and operation of the coastal batteries from the Army to the Navy under a phased programme.

SHRI T. T. KRISHNAMACHARI'S STATE-MENTS IN LONDON

- *195. SHRI BHUPESH GUPTA: Will the PRIME MINISTER be pleased to state:
- (a) whether his attention has been drawn to the statements which Shri T. T. Krishnamachari made in London recently at a luncheon given by the Indian Press representatives immediately on his arrival there;
- (b) whether he sent any instructions to Shri Krishnamachari in regard to the line he should take on such questions as South Rhodesia, South Africa, Malaysia, Laos, etc.; and
- (c) whether the Prime Ministei will please cause the full text of Shri Krishnamachari's above statements laid on the Table of the House?

THE PRIME MINISTER (SHK LAL BAHADUR): (a) The Prime Mi nister did see some press reports oi the subject

- (b) Before proceeding to London 'the Finance Minister had discussed •with the Prime Minister, the various matters connected with the Common--.wealth Prime Ministers' Conference.
- (c) The Finance Minister's speech in question was extempore.

MISSING RECEIPT BOOKS FOR COLLECTING N.D.F. IN DELHI

- *196. SHRI STTARAM JA1PURIA: Will the PRIME MINISTER be pleased to refer to the reply given to Unstar-red Question No. 55 in the Rajya Sabha on the 28th April, 1964 and
- (a) whether Government have since taken any action against the persons reponsible for the missing receipt books issued by the Mayor's Defence Council of Delhi for collecting the National Defence Fund:
- (b) if so, what is the nature of the action taken: and
 - (c) if not, the reasons therefor?

THE PRIME MINISTER (SHRI LAL BAHADUR): (a) to (c) The matter was considered by the Executive Committee of the Mayor's Council for National Defence on June 29, 1964 when it wag decided to recommend to the General House that no further action be taken in the matter. The General House of the Council has not yet been able to meet to consider this recommendation. They have been reminded. After the views of the General House are known, the matter will come up for final decision before the Executive Committee of the National Defence Fund

PAKISTANI ADMISSION OF CEASE-FIRE LINE VIOLATION IN SECURITY COUNCIL

- *197. SHRI S. C. DEB: Will the Minister of EXTERNAL AFFAIRS be pleased to state:
- (a) whether it is a fact that Pakistan had admitted on 28th July, 1964 in a letter sent to the President of

the Security Council that the Pakistani troops had crossed the cease-fire line and attacked Indian troops on 21st February, 1964, in the Karen Sector of Jammu and Kashmir; and

to Questions

- (b) if so, whether the United Nations Observers had given an award against Pakistan in that connection?
- THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DINESH SINGH): (a) Yes, Sir. The Acting Permanent Representative of Pakistan, in his letter dated July 27, 1964, addressed to the President of the Security Council, referred to the Karen incident of 21st February, 1964 and admitted that the Pakistani troops had crossed the cease-fire line.
- (b) The Chief Military Observer had already in March, 1964 awarded a double violation against Pakistan for crossing the cease-fire line and for firing.

TALKS WITH SHEIKH ABDULLAH

- *198. SHRI SANKAR PARTAP SINGH DEV: Will the Minister of EXTERNAL Affairs be pleased to state:
- (a) whether he had some talks with Shdkh Abdullah;
- (b) if so, whether these talks are in pursuance of the talks Sheikh Abdullah had, with the late Prime Minister; and
- (c) whether any concrete proposals have emerged from the talks with regard to any aspect of the IncU»-Pakistan problems?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIR? (SHRI DINESH SINGH): (a) to (c) The Foreign Minister has had informaJ talks of a general nature with Sheikh Abdullah. As these talks were confi-Jential, it would not be proper to dispose more than what has already seen said in public statements on the subject.

PIACK TERMS WITH HOSTILE NAGAI

f Shri I. K. GUJRAL: *199.^ Shri FARIDUL HAQ ANSARI: 1 Shri P. ABRAHAM:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) what are the details of terms on which suspension of operations have been ordered against hostile Nagas; and
- (b) who will constitute the Gov ernment Team for negotiations?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DTNESH SINGH): (a) A statement of the terms for suspension of operations is placed on the Table of the House.

(b) A decison has not yet been taken about the composition of the team who will take part in the talks.

STATEMENT

Terms and conditions for susj>ension of operations in Nagaland

The Government of India will depute representatives, with whom will be associated the representatives of the Government of Nagaland, to take part in talks with leaders of the underground.

- 2. With effect from September 6, 1964 and for a period thereafter of one month at present, the Security Forces will not undertake:—
 - (a) jungle operations;
 - (b) raiding of camps of the underground;
 - (c) patrolling beyond one thousand yards of security posts;
 - (d) searching of villages;
 - (e) aerial action,
 - (f) arrests; and
 - (g) imposition of labour by way of punishment.

During this period fines connected with allegations of complicity with underground activities will not be imposed.

- 3. (i) Operations will be suspended as above on the understanding that the underground have accepted that during this period they will refrain from:
 - (a) sniping and ambushing,
 - (b) imposition of fines,
 - (c) kidnapping and recruiting,
 - (d) sabotage activities,
 - (e) raiding and firing on security posts, towns and administrative centres, and
 - (f) moving with arms or in uniform in towns, villages and administrative centres, where-ever there are security posts and approaching within one thousand yards of security posts.
- (ii) During this period, the underground will refrain from moving with arms or in uniform in towns and villages and within a radius of one thousand yards of security posts. The understanding is confirmed that special arrangements may be made in cases where movement with arms or in uniform becomes necessary in any area where there may be risk of encounter with Secretary Forces e.g. along or across roads or bridges.
- 4. The arrangements specified above are calculated to preclude any unexpected enco'inter tut in the event of an encounter coming about, both sides will during the period of stoppage of operations observe the rule "No firing unless first fir<"d on."
- 5. During the period of stoppage of operations, in order to promote an atmosphere conducive to peaceful occupations and free discussion, there will be no parading with arms in inhabited areas where Security Forces will not be present under this agreement.

- 6. On the international border, Security Forces will maintain patrolling to a depth of three miles as the crow flies from the frontier and arrangements will be made. for modification of the zone when the stoppage of operations is effected.
- 7. No arms will be imported from abroad by the underground during the period of stoppage of operations.
- 8. During the period of stoppage of operations, the Government of India will continue the protection of Army convoys on maintenance service and the usual road patrolling on either side of the road will continue. The road patrols will withdraw when the last convoy of the day has passed. The underground may move about freely on the roads when the convoy has passed the locality and also on non-convoy days. The days of the week and the particular routes used by the convoys will be notified in advance and communicated to the underground leaders as far as may be practicable. It may be neressary to have emergency convoys for such purposes as evacuation of sick and wounded personnel. It may not be possible to give prior information of these conveys. For such convoys however there will be no road protection parties. They will move selfcontained for protection. Depth of patrolling on either side of the road will be one hundred yards.
- 9. The area of application of the above mentioned arrangements will be Nagaland State and the northern subdivisions of Manipur.

नेफा की सीमा पर सड़कों और सीमा चौकियों का बनाया जाना

*२००. श्री प्यारेलाल क्ररील 'तालिब': क्या प्रतिरक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि श्रासाम के राज्यपाल के खलाहकार श्री बी० एन • लबरा

ने कुछ पत्रकारों के समक्ष हाल में दिये गये एक वक्तव्य में बताया था कि नेफा सीमा में चीनो सनिक लगातार सडकें ग्रौर सीमा चौकियां बना रहे हैं; भ्रोर

to Questions

(ख) यदि हां, तो क्या सरकार ने यह मालम किया है कि चीनियों ने कितनी नई सड़कें ग्रीर सीमा चौकियां बना ली हैं ?

t [BUILDING OF ROADS AND BORDER POSTS NEFA BORDER.

- •200. SHRI P. L. KUREEL TAL.B: Will the Minister of DEFENCE be pleased to state:
- (a) whether it is a fact that recently Shri G. N. Luthra, Adviser to the Governor of Assam, in a statement before some journalists, revealed that the Chinese military personnel were constantly building roads and border posts on the NEFA border and
- (b) if so, whether Government have ascertained the number of the new roads and border posts constructed by the Chinese?]

प्रतिरक्षा मंत्री (श्री वाई० बी० चव्हाण): (क) श्री पा एन० ल्यरा (न कि जी० एन० ल्यरा) द्वारा कोई वक्तव्य समाचार-पत्नों में नहीं दिया गया । १३ श्रप्रैल, १९६४ को संवाददाताग्रों की एक सभा में संवाद-दातात्रों ने सीमा के साथ साथ चीनी जमाव के बारे में पूछा था। सामान्य भाषा में उन्हें बताया गया था कि उत्तर-पूर्वी सीमा के उस पार जमाव जारी था।

(ख) सभा में यह सूचना प्रकट करना लोकहित में नहीं है।

ttTHE MINISTER OF DEFENCE (SHRI Y. B. CHAVAN): (a) No press statement to this effect was made by Shri P. N. Luthra (not Shri G. N. Luthra). At a press meeting held on the 13th April 1964, the Press representatives had enquired about the Chinese build-up along the border. They were informed in general terms that the build-up across NEFA was continuing.

t[] English translation.

(b) it is not in the public interest to disclose this information on the floor of the House.]

UNAUTHORISED RADIO TRANSMITTERS

- •201. SHRI M. RUTHNASWAMY: Will the Minister of COMMUNICATIONS be pleased
- (a) whether there is any statutory provision for the control of radio transmitters in the country; and
- whether Government are aware of any unauthorised radio transmitters operating in [the coun try?

THE DEPUTY MINISTER IN THE DEPARTMENT OF COMMUNICATIONS (SHRI B. BHAGAVATI): (a) Yes Sir.

(b) A few cases of suspected unauthorised radio transmissions have come to notice, but the location of the transmitters within India has not been established.

WAGE BOARD FOR ENGINEERING INDUSTRY

- •202. SHRI P. K. KUMARAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) whether it is a fact that the Wage Board for the Engineering Industry has not yet been constituted;
- (b) if so, what are the reasons for the delay; and
- (c) by when the Board is expected to be constituted?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND PLOYMENT (SHRI RATANLAL KISHORI LAL MALVTYA): (a) to (c) The terms of reference and the composition of the Wage Board have been nearly finalised and Government Resolution appointing the Wage Board will be issued shortly.

PLAYING of NATIONAL ANTHEM IN CINEMA HOUSES

♦203. SHRI P. ABRAHAM: Will the Minister of Information and Broadcasting be pleased to state:

(a) whether Government have decided that National Anthem should be played in the cinema houses at the beginning instead of at the end of the picture; and

to Questions

(b) if so, by when this decision if likely to be implemented?

THE MASTER OF INFORMATION AND BROADCASTING (SHRTMATI INDIRA GANDHI): (a) No, Sir.

(b) Does not arise.

ASSAULT BY MILITARY PERSONNEL ON T.E. AT GAUHATI

- *204. SHRI BAHARUL ISLAM: Will the Minister of DEFENCE be pleased to state:
- (a) whether attention of Government has been drawn to a news-item published in column 8 on the front page of the 'Assam Tribune' dated the 7th July, 1964. headed "Military Personnel Assault T.E.—Incident m Gauhati Railway Station"; and
- (b) if so what action has been taken by Government in the matter?

THE MINISTER OF DEFENCE PRO-DUCTION IN THE MINISTRY OF DEFENCE (SHRI A. M. THOMAS): (a) Yes, Sir.

(b) The matter was settled amicably by the Divisional Operating Superintendent, Lumding, on the spot after carrying out necessary investigation. The question of any further action on the part of Government does not arise.

RISE IN PENSION RATES OF ARMT PERSONNEL

•205. Shrimati **SHAKUNTALA** PARANJPYE: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that the officers who are unable to complete the stipulated period of service on account of disability incurred during ac-